

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-986/ND/2020

IN THE MATTER OF:

M/s. JIL Information Technology Ltd.

...PETITIONER

Vs.

M/s. Qi Network Enterprise Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 21.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Srinivas Kotni, Mr. Shantam
Gorawara and Mr. Akshay Kumar,
Advocates.**

**For the Respondent/ Corporate-debtor :Ms. Purnima Maheshwari,
advocate.**

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the Operational-creditor has confirmed that no settlement has been reached between the parties despite best efforts. Order in this matter is reserved as earlier the matter was heard and reserved v.o.d. **11.01.2021**. The Learned Counsels for both the parties have submitted that they have filed their written submissions which are not on record. The Registry/Court Officer may verify the same and make the written submissions available to the Tribunal on the next date of hearing.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(P.S.N. Prasad)
Member (J)**

(Meenu)